

**IN THE NATIONAL COMPANY LAW TRIBUNAL,**  
**NEW DELHI COURT III**

**Item No. 101**

New Contemp.A5/2024

In

CP-157/241-242/2022

**IN THE MATTER OF:**

M/s. Yogesh Gupta

**.....APPLICANT/PETITIONER**

**Vs**

M/s. Medipol Pharmaceuticals Pvt. Ltd.

**.....RESPONDENT**

**SECTION**

**U/s 241(1) & 242(2)**

**Order delivered on 05.02.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Animesh Rastogi, Advocate.

For the Respondent :

**ORDER**

**New Contemp.A5/2024:-**

This contempt application has been filed on the ground that the order dated 27.09.2022 has been violated. We may observe that the arguments in the main matter have already commenced and the matter is listed on 26.02.2024 for further arguments. We are therefore not inclined to pass any orders at this stage in this application.

List this application on **26.02.2024** along with the main matter.

In the meantime, the parties are directed to file issue based chart along with relevant documents as directed vide order dated 30.10.2023 and 08.01.2024.

Sd/-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**